



2026:DHC:7448



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010275452026

+ **ARB.P. 1039/2026**

**NATIONAL ASSET RECONSTRUCTION COMPANY
LIMITED**

.....Petitioner

Through: **Mr. Deepak Khurana and Mr.
Abhishek Bansal, Advocates.**

versus

NATIONAL HIGHWAY AUTHORITY OF INDIA & ANR.

.....Respondents

Through: **Ms. Gunjan Sinha Jain, Mr.
Utkarsh and Mr. Harsh Nayak,
Advocates.**

Ms. Vaishnavi, Adv for R2.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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02.09.2026

1. At the outset, learned Counsel for the Petitioner seeks leave to withdraw the present petition with liberty to pursue appropriate remedy permissible under law.

2. Leave and liberty as aforesaid is granted.

3. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 2, 2026/pa